

soil preparation had been done on 29 miles on roadsides and about 300 acres of land. Since then there has been an increase of plantation work on about 1,330 acres of land.

**Shrimati Ila Palchoudhury:** May I know how much money has so far been spent on this adventure?

**Mr. Speaker:** She means scheme not adventure.

**Shrimati Ila Palchoudhury:** I am sorry.

**Shri A. P. Jain:** We had given only a subsidy of Rs. 1,59,800.

**Shrimati Ila Palchoudhury:** When we afforest these regions, do we plant such trees that are likely to yield certain forest products like drugs from barks and resin and so on?

**Shri A. P. Jain:** Only particular kind of trees can grow there. In fact, we have planted some timber trees and some fruit trees.

**Shri Kasliwal:** May I know whether the hon. Minister can give any idea as to how many million trees have been grown in this area?

**Shri A. P. Jain:** I think the figures which I have given should be quite enough to give an idea of the approximate number of trees that would have been planted.

**Shrimati Ila Palchoudhury:** May I know..

**Mr. Speaker:** We go to the next question.

### Manipur

\*769. **Shri Rishang Keishing:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that the Judicial Commissioner of Manipur has fined the Government of Manipur Rs. 500 in a Burma border forest timber contract case;

(b) if so, the reasons therefor; and

(c) what action the Government of India have taken against the officer responsible for such unnecessary expense of public money?

**The Minister of Food and Agriculture (Shri A. P. Jain):** (a) No fine was imposed by the Judicial Commissioner, Manipur. Only costs incurred by plaintiff in the civil suit were awarded against the State Government.

(b) Does not arise. The State Govt. lost the suit as the Court held that a contract did exist between the contractor and the

State Govt. and its cancellation without any valid reason resulted in loss to the contractor.

(c) The matter is under investigation.

**Shri Rishang Keishing:** Am I to understand from the reply that the Government of Manipur did not pay the fine of Rs. 500 as fine to the contractor?

**Shri A. P. Jain:** I do not know whether they have paid. At any rate, when there is a decree of the court, they will have to pay.

### Crop Protection

\*770. **Shri D. C. Sharma:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that some Indians were sent to the United Kingdom to study the latest scientific methods of crop protection; and

(b) if so, whether they have submitted their report?

**The Minister of Food and Agriculture (Shri A. P. Jain):** (a) Yes.

(b) Reports have been submitted by the Central Government Officers.

**Shri D. C. Sharma:** May I know with what items these reports deal and whether they have been considered?

**Shri A. P. Jain:** These officers went to receive training in crop protection techniques, the use of machinery, crop protection sciences and a special course on the control of pests and diseases to stored products. Naturally, the reports deal with all these matters.

**Shri D. C. Sharma:** May I know if there is already any special unit in the Ministry of Food and Agriculture which deals with these problems and whether that unit has published any material to be of use to the village farmers?

**Shri A. P. Jain:** Yes, Sir. There is a special unit for plant protection. That unit is issuing literature from time to time.

**Shri D. C. Sharma:** What kind of literature? May I know the names of pamphlets, some of the bigger pamphlets, which have been issued on this subject and the circulation of these pamphlets?

**Shri A. P. Jain:** I am not in a position to name any particular pamphlets. The Ministry of Agriculture is issuing several publications in which articles on this subject are published. Some special pamphlets are also issued.